

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
|---|---|---|----|---|---------------------------------------|---|--|
| 5 | West Bengal Administrative Tribunal | 0 | -- | 0 | -- | 0 | -- |
| 6 | Maharashtra Administrative Tribunal | 0 | -- | 2 | 17.01.2017, 29.09.2017 | 1 | 20.08.2017 |
| 7 | Kerala Administrative Tribunal | 0 | -- | 0 | -- | 2 | 05.9.2016, 16.04.2018 |
| 8 | Karnataka Administrative Tribunal | 0 | -- | 3 | 01.7.2018, 13.8.2015, 13.8.2015 | 3 | 28.10.2015, 13.8.2015, 13.8.2015 |

Note: As on 25.07.2018, total 24 (13 Judicial Members + 11 Administrative Members) are lying vacant in CAT, out of which 09 are those for which appointment orders have already been issued on 03.7.2018. Vacancies in CAT are calculated on yearly basis. In the above 24 vacancies, 14 (9+5) are of the year 2017 and 10 are of the year 2018.

Re-employment of retired government officials

1867. PROF. MANOJ KUMAR JHA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that as per the rules regarding re-employment of retired Government officials, there is a cooling off period of one year;

(b) if so, the details thereof;

(c) whether any check is in place regarding its implementation by all the Ministries especially in the Indian Armed Forces; and

(d) the action being taken by the Department to cancel such illegal appointments by private sector companies employing retired Government officials immediately after retirement?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) There is no provision of cooling off period of one year for re-employment of retired Government officials.

(b) and (c) In view of reply to part (a), question does not arise.

(d) As per rules, if a pensioner who, immediately before his retirement was a Group 'A' officer (including officers belonging to All India Services), wishes to accept any commercial employment before the expiry of one year from the date of his retirement, he shall obtain the previous sanction of the Government to such acceptance by submitting an application in the prescribed form. The rules also provide that if such a pensioner takes up any commercial employment at any time before the expiry of one year from the date of his retirement without prior permission of the Government, it shall be competent for the Government to declare that he shall not be entitled to the whole or such part of the pension and for such period as may be specified.

Cut-off date for Civil Services Examination

1868. SHRI VIVEK K. TANKHA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that, as per the current guidelines, UPSC permits only those candidates to sit for the Civil Services Examination who have not completed 32 years of age on 01.08.2018;

(b) if so, what is the reason for fixing that date as the cut-off date; and

(c) whether the same would not be unfair for candidates born in the first eight months of the year *vis-a-vis* those born in the last four months since the notification itself stipulates 6 attempts or 32 years of age, whichever is earlier?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) Yes, Sir. The upper age limit as on 01.08.2018 for Civil Services Examination (CSE) 2018 is 32 years. This upper-age limit is relaxable for reserved category candidates.

(b) As per the guidelines issued by the Department of Personnel & Training (DoP&T) on crucial date for determining, age limits for competitive examination conducted in parts by the UPSC/SSC *vide* OM No. AB.14017/70/87-Estt.(RR) dated 14th July, 1988, the cutoff date for Civil Services Examination is decided. The copy of said OM is given in the Statement (*See* below).

(c) The rule is equally applicable to all the candidates. Therefore the question of being unfair to some does not arise.